

(d) if so, what are the reasons therefor and whether the Central Government propose to make an enquiry into the matter in the interest of maintaining standards in medical education in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAG-DAMBI PRASAD YADAV): (a) Admissions in the medical colleges in the country are made on the basis of the qualifications prescribed by the Medical Council of India.

(b) In view of the reply to (a) above, the question of consultation by any individual medical college with the Medical Council of India does not arise.

(c) Government do not know of any student with lesser marks than those approved for admission by the Medical Council of India having been admitted by the medical colleges at Calcutta and Agra.

(d) Does not arise.

1119. [Transferred to the 11th August, 1978.]

Narmada Waters Dispute Tribunal

1120. SHRI IBRAHIM KALANIYA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Narmada Waters Dispute Tribunal has submitted its report to Government;

(b) if so, what action Government have taken thereon;

(c) if the answer to part (a) above be in the negative, by when the tribunal is likely to submit its report; and

(d) what expenditure has been incurred till June, 1978, year wise, on various committees, commissions and tribunals appointed for finding solution of the said dispute?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRA-TAP SINGH): (a) No. Sir.

(b) Does not arise.

(c) The Tribunal expects to submit its report to the Government of India by August, 1978.

(d) The dispute relating to the Narmada waters has been under adjudication by the Narmada Water Disputes Tribunal since 1969. The year-wise details of the expenditure on the Tribunal are as under:—

Year.	Rupees
1969-70	58,648
1970-71	4,88,385
1971-72	4,17,728
1972-73	4,84,886
1973-74	5,22,894
1974-75	6,46,770
1975-76	8,48,477
1976-77	9,05,255
1977-78	9,29,561
1978-79 (upto June, 1978)	3,07,848
TOTAL	56,10,452

Before the constitution of the Narmada Water disputes Tribunal in 1969, unsuccessful efforts were made at technical and political levels to settle the dispute, through negotiations. A High Level Expert Committee was also set up. Separate details of expenditure on these are, however, not available.

Removal of the Vice-Chancellor of the N.E. Hills University From Service

1121. SHRI SYED ABDUL MALIK: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the Vice-Chancellor of the North-Eastern Hills University has been removed from service;

(b) if so, what are the reasons therefor;

(c) whether Government are aware that corruption and irregularity in

the matters of financial transactions and administration are rampant in that University; if so, what are the details in this regard;

(d) whether Government propose to institute an enquiry into the alleged corruption and irregularities; if so, when; and

(e) if the reply to part (d) above be in negative, what are the reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) No, Sir.

(b) Does not arise.

(c) to (e) Some complaints alleging administrative and financial irregularities in the University have been received. Steps have been taken to enquire into the same.

कृषि सेवा केन्द्र

1122. श्रीमती रत्न कुमारी : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि पिछले 3 वर्षों के दौरान देश में कहां कहां कृषि सेवा केन्द्र खोले गये हैं ?

f [Agricultural Service Centres

1122. SHRIMATI RATAN KU-MARI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the names of the places in the country where agricultural service centres have been opened during the last three years?]

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : एक विवरण संलग्न है।

विवरण

यह मंत्रालय 17 राज्यों में कृषि सेवा केन्द्रों की स्थापना में सहयोग देने के लिए एक केन्द्रीय प्लान स्कीम चला रही है। ये केन्द्र जिन स्वतंत्रों पर स्थापित किए गए हैं उनकी राज्यवार सूची, जम्मू व कश्मीर, कर्नाटक तथा मध्य प्रदेश राज्यों को छोड़ कर जहां से अभी तक यह जानकारी प्राप्त नहीं हुयी, अनुबन्ध में दी गयी है।

[See Appendix CVI, Annexure No. 67].

f [THE MINISTER OF STATE IN THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): A statement is annexed.

Statement

The Ministry is operating a Central plan scheme to assist the setting up of agro-service centres in 17 States. The places where such centres have been set up are listed State-wise in the an-nexure except in respect of the States of Jammu and Kashmir, Karnataka and Madhya Pradesh from where the information is awaited. [(See Appendix CVT, Annexure No. 67)].

Bad Debts Written off by the F.C.I.

1123. SHRI R. R. MORARKA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the amount written off as bad debt by the Food Corporation of India during each of the last three years;

(b) what are the reasons for writing off these debts as bad debts together with the names of the parties from whom these debts were due; and

(c) what steps the Food Corporation of India had taken to recover the outstanding amount during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b) A statement is attached. The debts were written off as they could not be recovered in spite of all possible steps taken by the Corporation to recover them.

(c) The following steps have been taken by the Food Corporation of India:

(i) Matter was pursued through correspondence with each party;

(ii) Committees were constituted to recommend the line of action to settle the outstanding amounts disputed;

(iii) Cases were brought under arbitration; and

(iv) Suits were filed in the appropriate courts for recoveries against the parties or their sureties.